

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. OA. 350/281/2018

Date of Order: 05.07.2018

Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Smt. Chenbanu wife of late Mustakin,
as housewife, aged about 65 years,
residing at Mouja Digar, Fatepur,
J. L. No. 97, Para/Mahalla Bhatu
Para, (Balutungi), Murshidabad
833102.

.....Applicant.



.....Respondents.

For the Applicant : Ms. B. Bhattacharjee, Counsel

For the Respondents : Mr. B. K. Roy, Counsel

ORDER (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard both.

2. Applicant is directed to make out the necessary correction in para 4(b) of the O.A where the name of late employee has been wrongly typed as Raj Kumar instead of Mustakin.

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3. It is noticed that a representation has been preferred by the applicant on 13.10.2017 (Annexure A-2 to the OA) to the General Manager and the Divisional Railway Manager, Eastern Railway seeking ex-gratia lumpsum compensation due to accidental death of Mostakin, her husband. She has claimed that her husband Mostakin in course of employment met with an accident on 19.01.2007 while he was working under Eastern Railway when all of a sudden he was knocked down by Train No. T-77 and he died due to such accident.

4. The said representation preferred in October, 2017 has since failed to yield any response and is not disposed of till date.

5. Since, no fruitful purpose would be served by asking for a reply in this matter, unless the representation is decided by the respondent authorities, we dispose of the application without going into the merits of this matter, at the admission stage itself, with a direction upon the respondent no. 2 or any other competent authority to consider the grievance of the applicant in the light of the rules as contained in RBE No. 04/2011 as also the decision of O. A. No. 217/2013 and issue an appropriate reasoned and speaking order within a period of 4 weeks.

6. In case nothing stood in the way, benefits shall be extended within one month thereafter.

7. Accordingly, OA would stand disposed of. No order is passed as to costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)